

**GOVERNMENT OF INDIA  
MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION**

**LOK SABHA  
UNSTARRED QUESTION NO.788  
TO BE ANSWERED ON 04.02.2026**

**DEVELOPMENT WORK IN DAMAN AND DIU UNDER MPLADS SCHEME**

**788. SHRI PATEL UMESHBHAI BABUBHAI:**

**Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:**

- (a) the details of the development works have been sanctioned under the Members of Parliament Local Area Development Scheme (MPLADS) scheme in the Daman and Diu Lok Sabha Constituency since the formation of the 18th Lok Sabha and the details of such sanction along with its current status;**
- (b) the timeframe by which information regarding the approval or disapproval of recommended works must be shared with the Member of Parliament as per the Government's guidelines;**
- (c) whether the Daman and Diu District Administration followed these instructions and if so, the details thereof and if not, the reasons therefor;**
- (d) the details of the grounds on which recommended work by an MP as prescribed in the MPLAD guidelines can be rejected by the Ministry; and**
- (e) whether the Daman District Administration shared detailed information and evidence regarding the rejection and if so, the details thereof and if not, the reasons therefor?**

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION; MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (RAO INDERJIT SINGH)**

- (a) As per the information available on the MPLADS-eSAKSHI portal, a total of 35 works have been recommended by the Hon'ble Member of**

**Parliament under the MPLAD Scheme for the Daman and Diu Constituency during the 18th Lok Sabha tenure. Of these, 18 works have been rejected by the Implementing District Authority (IDA), while the remaining 17 are pending for sanction before the IDA. No works have been sanctioned so far for the Daman and Diu Constituency during the 18th Lok Sabha tenure under the MPLAD Scheme.**

**(b) As per para 3.2.4 of the MPLADS Guidelines, 2023, the sanction/rejection in respect of all recommendations made by the Hon'ble Member of Parliament shall be issued by the Implementing District Authority (IDA) within 45 days from the date of receipt of the recommendations to the IDA.**

**(c) As per the information available on the MPLADS-eSAKSHI portal, the timelines prescribed under the MPLADS Guidelines, 2023 regarding the sanction and rejection of recommended works, have not been adhered to by the District Administration, Daman. According to the information furnished by the District Authority, the delays have been attributed to the time taken in conducting feasibility assessments, preparation of cost estimates, and verification of whether the works recommended by the Hon'ble MP are already being executed, sanctioned, or undertaken under the UT Development Project or any other scheme.**

**(d) As per para 3.2.8 of the MPLADS Guidelines, 2023, the Implementing District Authority, prior to sanction of any work, shall ensure that all statutory and regulatory clearances have been obtained from the competent authorities and that the proposed work conforms to the MPLADS Guidelines. Further, as per para 3.2.13 of the MPLADS Guidelines, 2023, the Implementing Agency shall examine the technical feasibility of the work and carry out financial estimation in accordance with the established scrutiny process and procedures of the concerned State/UT Government. The recommended work could be rejected if any of these pre-requisites are not fulfilled. Scheme Guidelines further stipulate that where the Implementing District Authority considers that a recommended work cannot be executed, it shall communicate the reasons for the same as early as possible. Accordingly, the authority for**

**sanction/rejection of any recommended work by Hon'ble MP lies with the Implementing District Authority only.**

**(e) The details of the works rejected by Implementing District, Daman along with the reason for rejection as furnished by them is enclosed (Annexure -I).**

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## Annexure referred to in part (e) of Reply to Lok Sabha Unstarred Question No.788 for answer on 04.02.2026

S.No.	IDA Name	Letter No.	Work/Activity	Recommended Date	Recommended Amount	Rejected Date	Rejected Remarks
1	Daman	LN/MP18195/2025-2026/19	Construction of roads, link roads, pathways or any other road with or without drainage system	21 Jul 2025	1,000,000.00	01 Nov 2025	The recommended work is already been undertaken by the UT admin and hence cannot be considered
2	Daman	LN/MP18195/2025-2026/18	Construction of roads, link roads, pathways or any other road with or without drainage system	21 Jul 2025	1,000,000.00	01 Nov 2025	The work recommended is already been undertaken by the UT admin and hence cannot be considered
3	Daman	LN/MP18195/2025-2026/17	Construction of roads, link roads, pathways or any other road with or without drainage system	21 Jul 2025	5,000,000.00	01 Nov 2025	The work recommended has already been undertaken by the UT admin and hence cannot be considered
4	Daman	LN/MP18195/2025-2026/16	Construction of roads, link roads, pathways or any other road with or without drainage system	21 Jul 2025	1,000,000.00	01 Nov 2025	The work recommended is on private land and hence cannot be considered
5	Daman	LN/MP18195/2025-2026/15	Construction of culverts and bridges	21 Jul 2025	1,000,000.00	01 Nov 2025	The work was already completed by UT administration and hence cannot be considered
6	Daman	LN/MP18195/2025-2026/14	Development of public parks	21 Jul 2025	1,000,000.00	01 Nov 2025	The work recommended has already been undertaken by UT admin and hence cannot be considered
7	Daman	LN/MP18195/2025-2026/13	Construction of public toilets and bathrooms	21 Jul 2025	1,000,000.00	01 Nov 2025	the recommended work has already been undertaken by the UT admin and hence cannot be considered
8	Daman	LN/MP18195/2025-2026/12	Development of public parks	21 Jul 2025	1,000,000.00	01 Nov 2025	The work has already been undertaken by the UT admin hence cannot be considered

9	Daman	LN/MP18195/2025-2026/11	Installing tube-wells and borewells	21 Jul 2025	1,000,000.00	01 Nov 2025	Tap connections are available to all households hence this work cannot be considered
10	Daman	LN/MP18195/2025-2026/10	Installing tube-wells and borewells	21 Jul 2025	1,000,000.00	01 Nov 2025	Tap connection is available in all households hence this work cannot be considered
11	Daman	LN/MP18195/2025-2026/9	Crematoriums/energy efficient crematoriums or structures on burial/cremation ground	21 Jul 2025	1,000,000.00	01 Nov 2025	crematorium is available in the vicinity and is accessible to all hence the work cant be considered
12	Daman	LN/MP18195/2025-2026/8	Construction of roads, link roads, pathways or any other road with or without drainage system	05 Jul 2025	1,000,000.00	01 Nov 2025	The recommended work has already been undertaken by the UT admin and hence cannot be considered
13	Daman	LN/MP18195/2025-2026/7	Construction of roads, link roads, pathways or any other road with or without drainage system	05 Jul 2025	1,500,000.00	01 Nov 2025	The recommended work has already been undertaken by the UT admin hence cannot be considered
14	Daman	LN/MP18195/2025-2026/6	Construction of roads, link roads, pathways or any other road with or without drainage system	05 Jul 2025	1,000,000.00	01 Nov 2025	The recommended work has already been undertaken by the UT admin hence cannot be considered
15	Daman	LN/MP18195/2025-2026/5	Construction of roads, link roads, pathways or any other road with or without drainage system	05 Jul 2025	1,500,000.00	01 Nov 2025	The recommended work has already been undertaken by the UT admin hence cannot be considered
16	Daman	LN/MP18195/2025-2026/4	Construction of roads, link roads, pathways or any other road with or without drainage system	05 Jul 2025	1,500,000.00	01 Nov 2025	The recommended work has already been undertaken by the UT admin hence cannot be considered
17	Daman	LN/MP18195/2025-2026/3	Construction of buildings for sports facilities	05 May 2025	18,208,000.00	01 Nov 2025	the recommended work cannot be considered as it is not feasible
18	Daman	LN/MP18195/2025-2026/1	Purchase of ambulance to transport sick and injured animals	03 May 2025	1,670,000.00	01 Nov 2025	Mobile dispensary is available hence the work cannot be considered
Total					41,378,000.00		